Sl.No.	Name of the Bill	Data of Assent
1.	The Maharashtra Control of Organised Crime Bill, 1999	23.04.1999
2.	The Andhra Pradesh Control of Organised Crime Bill 2001. (valid for three years)	16.10.2001
3.	The Karnataka Control of organized Crime Bill, 2000.	22.12.2001

(e) The State legislations are examined from three angles *viz.* (a) repugnancy with Central laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India. Hence no time-frame can be fixed in this behalf.

Release of assistance under NCCF to A.P.

686. SHRI NANDI YELLAIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Inter-Ministerial Central team has prepared its report on the proposal of Andhra Pradesh Government for release of additional financial assistance under National Calamity Contingency Fund (NCCF) and under existing Central scheme for relief and restoration of damaged infrastructure due to floods and heavy rains in the State during September-October, 2009;

(b) if so, the details thereof, sector-wise separately;

(c) whether this report has been examined by the Inter-Ministerial Group (IMG);

(d) if so, the recommendations of IMG thereon; and

(e) by when the demanded NCCF assistance is likely to be released to Andhra Pradesh Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Upon receipt of a memorandum from the Government of Andhra Pradesh, seeking financial assistance for floods of September-October 2009, an Inter-Ministerial Central Team (IMCT) visited the affected areas on 26th-29th October, 2009 for an on-the-spot assessment of the situation and requirement of funds for relief operation. The report of the Central Team has been considered by the Inter-Ministerial Group (IMG). The High Level Committee (HLC) in its meeting held on 4th January 2010, *inter alia*, considered the request of the Government of Andhra Pradesh, based on the report of the IMCT and recommendations of the IMG thereon as well as extant items and norms of assistance from

Calamity Contingency Fund (CRF)/National Calamity Contingency Fund (NCCF), approved Rs. 606.88 crore from NCCF, subject to adjustment of 75% of balance available in the States CRF account for instant calamity. HLC also approved Rs. 69.78 crore from Special Component of National Rural Drinking Water Programme (NRDWP) for repair of damaged drinking water supply works.

After adjusting the amount of Rs.500 crore released earlier on 28th October, 2009, on an 'on account' basis from NCCF by Government of India, an amount of Rs.185.81 crore, which includes Rs. 106.88 crore for floods has been released from NCCF on 20th January 2010.

In addition, an amount of Rs. 418.23 crore has been allocated to the State in the CRF for the year 2009-10, comprising Rs.313.67 crore as Central contribution and Rs.104.56 crore as State contribution. The entire Central share of CRF amounting to Rs. 313.67 crore has also been released to the State.

Status of updated NRC in Assam

687. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the present status of updated National Register of Citizens (NRC) in Assam;

(b) the details of steps taken to give a fullproof mechanism to ensure it is a totally anomaly free for updating the NRC; and

(c) by when it will start working and be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) In order to enable the updation of National Register of Citizens, 1951, the Citizenship (Registration of Citizens and issue of National Identity Cards) Rules, 2003 has been amended *vide* notification dated 9th November, 2009 providing special provisions as to manner of preparation of National Register of Indian Citizens in the state of Assam based on relevant records. Government of Assam has been requested to initiate two pilot projects.

Status of Indo-Bangladesh border fencing

688. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of the Indo- Bangladesh border fencing and flood light arrangement in the border;

(b) the details of steps taken to resolve the border dispute area like Latitila, Dumabari;

(c) the status of the river in border in the Indo-Bangladesh;

(d) whether the illegal infiltration including smuggling of drugs, arms, fake Indian currency and animals has been stopped; and